

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday, 6th day of October Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI T. JACOB, MEMBER(A)

O.A.310/421/2020

K. Mohan,
Office Supdt.,
O/o. Senior Section Engineer/C&W
Tiruvarur,
Tiruchchirappalli Division,
Southern Railway.

.....Applicant

(By Advocate: M/s. Ratio Legis)

Vs.

1. Union of India Rep. by
The General Manager,
Southern Railway,
Park Town,
Chennai-600 003;
2. The Sr. Divisional Personnel Officer,
Southern Railway,
Tiruchchirappalli Division,
Southern Railway.

...Respondents.

(By Advocate: Mr. P. Srinivasan)

ORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

This OA is filed by the applicant seeking the following reliefs:-

"to call for the records related to impugned order No.T/P 676/IV/M7G/Vol.II dated 22.09.2020 passed by the 2nd Respondent and to quash the same as far as the applicant is concerned and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Initially, Mr. T.Vijayakumar, Learned counsel for the applicant was present. Thereafter, he could not be connected due to technical problem arose during video conference. However, Mr. P. Srinivasan, Learned Standing Counsel appearing for the respondents on advance notice issued to the respondents is present.
3. We have gone through the OA and all the documents.
4. Heard Learned counsel for the respondents.
5. Learned counsel for the respondents submits that representation of the applicant dated 23.09.2020 is pending for consideration before the authorities.

6. Since the applicant's representation dated 23.09.2020, which is not yet disposed of, is pending with the authorities, we dispose of this OA without going into the merits of the case by directing the respondents to dispose of the pending representation of the applicant dated 23.09.2020 by passing a reasoned and speaking order as per rules and regulations within a period of two months from the date of receipt of copy of the order. Until then, the transfer order shall not be given effect to in so far as the applicant is concerned.

7. OA is disposed of accordingly. No costs.

(T. Jacob)
MEMBER(A)

(S.N. TERDAL)
MEMBER(J)

06.10.2020

Asvs